

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).6425/2018

(Arising out of impugned final judgment and order dated 18-05-2016 in CRLA No.1863/2014 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

ARVIND YADAV & ORS.

Respondent(s)

Date : 09-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN

HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Ms. Aishwarya Bhati, Sr. Adv.

Ms. Alka Sinha, Adv.

Mr. Anuvrat Sharma, AOR

For Respondent(s)

Mr. Sudhir Mendirata, Adv.

Dr. Anwar M., Adv.

Mr. Sanjay Mani Tripathi, Adv.

Mr. Kamal Kant Tripathi, Adv.

Mr. Suraj Kumar Singh, Adv.

Ms. Anu Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Let the record of the Trial Court be summoned.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER

